



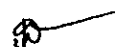



| Sr. No. | Date | Orders |
|--|---------------------------------------|---|
| | | <p><u>M. C. Sugamay</u> .. 2 ..</p> |
| | | <p><u>M. E. Mahan Mohan</u> 5.5.1989</p> |
| <p>8th Case 18/5/89 12 PM Notice 22/5/89</p> | | <p>Admit subject to the plea on alternative remedy being argued. The case may be listed immediately after vacation along with O.A. No. 269 of 1989 and batch.</p> <p>Pending disposal of the application, the respondents are directed to consider the applicant for employment in preference to outsiders and persons who joined the Department subsequent to the applicant and who have been retrenched, as and when necessity for engagement of casual labourers arises.</p> <p style="text-align: center;">  B.N.J. VC </p> <p style="text-align: right;">  J.N.M. M(J) </p> |
| | <p><u>Before the Registrar :-</u></p> | <p>Counsel of both sides absent. Time extended till 29-06-1989 for counter.</p> |
| | <p><u>1st time : 22-06-1989:</u></p> | <p style="text-align: right;">  REGISTRAR </p> |
| | <p><u>2nd Time: 29-6-89:</u></p> | <p>Counsel of both sides absent. Time extended till 6-7-89 for counter.</p> |
| | <p><u>3rd time : 6-7-89:-</u></p> | <p>Counsel of both sides absent. Counter not filed. Post before court for orders.</p> |
| | | <p style="text-align: right;">  REGISTRAR </p> |
| | | <p style="text-align: center;"><u>18-07-1989</u></p> |
| | | <p>Finally four weeks time granted for filing counter at the request of Standing Counsel, thereafter post the case for final hearing according to its turn in usual course.</p> <p style="text-align: center;">  DSR HM(J) </p> <p style="text-align: right;">  DKC HM(A) </p> |

CAT 13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. ~~200~~ 309 1989

Mr. T. Venkateswarlu Applicant(s)
Mr. C. Suryanarayana, counsel for applicant.
Versus

The DSO Telecom. Peddapalli and Respondent(s)
3 others.
Mr. F. Ramakrishna Raju, Sr. CGSC.

| Sr. No. | Date | Orders |
|---------|------|---|
| | | <p><u>Dt: 21.4.1989</u></p> <p>In this case, the learned Sr. CGSC states that the applicant has not exhausted the alternate remedy of moving the Labour Court before approaching this Tribunal. He relies on the judgment of Jabalpur Bench of the CAT reported in (1) ATR 1989(1) CAT 293 Mahabir Prasad and others vs. Union of India and (2) ATR 1989(1) CAT 329 Ucham Singh vs. Union of India.</p> <p>As an important point of law has been raised, it may be placed before the Bench on next Friday i.e., 28.4.1989 for consideration and admission.</p> <p style="text-align: right;"><i>BNJ</i> (BNJ) VC</p> <p style="text-align: center;"><u>28.4.89</u></p> <p style="text-align: center;">Admitted to S.S. for admission at the request of Mr. C. Suryanarayana advised</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;"> <p><i>DSO</i> MJ)</p> </div> <div style="text-align: center;"> <p><i>DSO</i> MJ)</p> </div> </div> <p style="text-align: right; margin-top: 20px;">Contd.</p> |